

ITEM NO.36

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 43842/2025

[Arising out of impugned final judgment and order dated 16-05-2025 in CRLA No. 1846/1983 passed by the High Court of Judicature at Allahabad]

CHHEETAR SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 17-11-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Abhay Prakash Sahay, Adv.
Mr. Venugopal Abhay, Adv.
Mr. Alok Raj, Adv.
Ms. Anita Kanungo, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioners submits that he had filed the depositions of some of the witnesses day before yesterday. However, the same are not on record.

2. In view thereof, Registry is directed to locate and place the same on record, both physically or digitally.

3. List on 05.12.2025.

4. In the meantime, the exemption from surrender granted earlier vide order dated 10.10.2025 stands withdrawn, as we are not inclined to grant any further extension.

5. Accordingly, the petitioners are directed to surrender before the Court concerned within two weeks from today and file proof thereof by bringing on record the surrender certificate before the next date of listing.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(ANJALI PANWAR)
ASSISTANT REGISTRAR